

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3734  
ANSWERED ON:16.12.2011  
WELFARE OF CHILDREN OF PRISONERS  
Pandey Saroj

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Union Government has formulated any action plan to provide education and care to those children whose parents are languishing in jails;
- (b) if so, the details thereof; and
- (c) the number of such children benefitted during each of the last three years and the current year?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Children upto six years of age are allowed to stay with the female prisoners, where they are provided crèche/playway activities in line with the Supreme Court guidelines in R. D. Upadhyay case. Children six years of age and above are not allowed in the prison premises and are taken care of by the State Governments/ UT Administrations.

The Government is implementing a centrally sponsored scheme, namely, Integrated Child Protection Scheme (ICPS) from 2009-10 through State Governments/ Union Territory (UT) Administrations. ICPS provides care and rehabilitation services to children in need of care and protection, including children of prisoners.

Under the ICPS, financial assistance is provided to State Governments /UT Administrations for setting up of and maintenance of Children's Homes for children in need of care and protection. The children, whose parents are languishing in jails, may be kept in these Homes if nobody is taking care of them. Such children are provided care, treatment, education, training, development and rehabilitation services in these Homes.

(c): Separate information for children of prisoners is not maintained. The number of children benefitted in various types of Homes, including Children's Homes under ICPS, is as under:

Year Number

2009-10 19,035

2010-11 76,035

2011-12 24,869